

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Cr1.) No(s). 476/2023

(Arising out of impugned final judgment and order dated 29-04-2022 in CRLA No. 4400/2016 passed by the High Court Of Judicature At Allahabad)

GOVIND & ORS.

Petitioner(s)

VERSUS

THE STATE OF UTTAR PRADESH

Respondent(s)

(IA No. 203049/2022 - EXEMPTION FROM FILING O.T.)

WITH

SLP(Cr1) No. 1299/2023 (II)

(IA No.9462/2023-CONDONATION OF DELAY IN FILING and IA No.9468/2023-EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT and IA No.9467/2023-EXEMPTION FROM FILING O.T. and IA No.9464/2023-CONDONATION OF DELAY IN REFILING / CURING THE DEFECTS)

Date : 06-02-2023 These matters were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE KRISHNA MURARI

HON'BLE MR. JUSTICE AHSANUDDIN AMANULLAH

For Petitioner(s) Mr. Ravi Prakash Mehrotra, Sr. Adv.
Mr. Apoorv Srivastava, Adv.
Dr. Sushil Balwada, AOR
Mr. Sandeep, Adv.
Mr. Srilok Nath Rath, Adv.
Ms. Reena Rao, Adv.

For Respondent(s) Mr. Ardhendumauli Kr. Prasad, AAG
Mr. Vishnu Shankar Jain, AOR
Mr. Ashish Madan, Adv.
Mr. Vinay Rajput, Adv.
Mr. Shaurya Krishna, Adv.

UPON hearing the counsel the court made the following
O R D E R

List on 17.02.2023.

(Geeta Ahuja)
Assistant Registrar-cum-PS

(Beena Jolly)
Court Master